

National Company Law Tribunal

Allahabad Bench

CP NO. 163/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE COMPANY: Daimles Financial Services Pvt Ltd vs. Compliance Systems Pvt Ltd  
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Shrankha	Advocate	Petitioner	<u>Shrankha</u>
<u>2.</u>				

**C.P.No.(IB) 163/ALD/2017**

Advocate, Ms. Shrankha Yadav, for the petitioner.

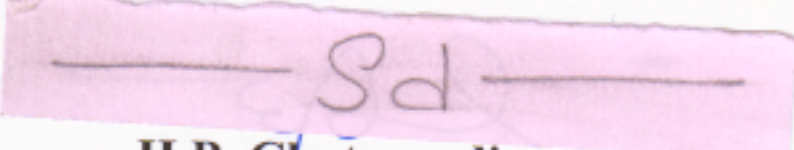
No representation from the Corporate Debtor Company, despite a proper notice issued to and received by it.

In view of this, the case is fixed for the argument.

The matter be listed on 18<sup>th</sup> January, 2018.

Date: 18/12/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)